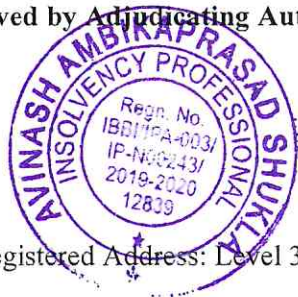


FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S HBS AUTO AND ANC SEZ PRIVATE LIMITED
OPERATING IN BUILDING OF COMPLETE CONSTRUCTIONS OR PARTS
THEREOF; CIVIL ENGINEERING
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s HBS Auto and ANC SEZ Private Limited CIN: U45201MH2007PTC174797 PAN: AABCJ8944L
2.	Address of the registered office	505, Ceejay House, Dr. Annie Besant Road, Worli, Mumbai- 400018
3.	URL of website	There is no website of Corporate Debtor (CD).
4.	Details of place where majority of fixed assets are located	The GIDC Leasehold land of 312 acres situated at Panoli, Bharuch.
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in last financial year	As per last available Audited Financial Statement of FY 2022-23 there was revenue of Rs. 6,85,800/-
7.	Number of employees/ workmen	There are no employees.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information can be sought through communication to the following email: E-mail: eoi.haaspl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Information can be sought through communication to the following email: E-mail: eoi.haaspl@gmail.com
10.	Last date for receipt of expression of interest	05.10.2024 *
11.	Date of issue of provisional list of prospective resolution applicants	08.10.2024*
12.	Last date for submission of objections to provisional list	14.10.2024*
13.	Date of issue of final list of prospective resolution applicants	18.10.2024*
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.10.2024*
15.	Last date for submissions of resolution plans	21.11.2024*
16.	Process email id to submit EOI	eoi.haaspl@gmail.com

*The Publication of Form G & above timelines is subject to extension of CIRP timelines approved by Adjudicating Authority



Sd/-
Avinash Ambikprasad Shukla

Resolution Professional
For HBS Auto and ANC SEZ Private Limited

IBBI Reg. No.: IBB/IFA-003/IPA/-N-00243/2019-2020/12839
AFA: AA3/12839/02/070125/301093 valid upto 07.01.2025

Registered Address: Level 3, Padma Palace, Plot No.79, Sector 28, Vashi, Navi Mumbai- 400703

Date: 21.09.2024

Place: Mumbai

सेंट्रल बँक ऑफ इंडिया
Central Bank of India

Regional office Aurangabad
1st Floor, Oberoi Malpani Tower, Opp. Govt. Milk Dairy, Jalna Road, Aurangabad

POSSESSION NOTICE (For Immovable Property)

UNDER Rule 8(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Whereas, The undersigned being the authorized officer of the Central Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 19/06/2024, which was not received by borrower then the demand notice was sent via Indian Post which was returned / Undelivered, there after demand notice was published in newspaper as per Provision of Sarfaesi Act -2002 on 28.06.2024, calling upon the Borrower : 1) Mr. Madhav Chandakram Ghanote (Borrower), 2) Mr. Sadashiv Chandakram Ghanote (Guarantor) 3) Mr. Krishna Haribhau Sangire (Guarantor) 4) Mr. Krishna Dhondiram Gajhans (Guarantor) to repay the amount mentioned in the notice being Rs. 8,38,069.00/- (Rs. Eight Lakh Thirty Eight Thousand Sixty Nine Only) and interest thereon within 60 Days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under section (4) of section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 18th day of September of the year 2024

The Borrower in particular and the public in general is hereby cautioned not to deal with property and any dealing with the property will be subject to the charge of the Central Bank of India for the amount Rs. 8,38,069.00/- (Rs. Eight Lakh Thirty Eight Thousand Sixty Nine Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

Description Of The Immovable Property

Owner of the Property : Mr. Madhav Chandakram Ghanote
All Piece and parcel of Residential House owned by Mr. Madhav Chandakram Ghanote, Tenement No. P-3-23/4, admeasuring 35 Sq. Mtrs. Situated at N-2, Vitthalnagar, CIDCO, Aurangabad, Tq. Dist. Aurangabad, Registration District - Aurangabad and Bounded as under : East : 3.50 Mtr. Pathway, West : Open Space, South : H. No. P-3-23/5, North : H. No. P-3-23/3

Sd/-
Authorised Officer
Central Bank of India,
Regional Office, Aurangabad.

Date : 18/09/2024
Place : Aurangabad

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S HBS AUTO AND ANC SEZ PRIVATE LIMITED OPERATING IN BUILDING OF COMPLETE CONSTRUCTIONS OR PARTS THEREOF; CIVIL ENGINEERING
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s HBS Auto and ANC SEZ Private Limited CIN: U45201MH2007PTC174797 PAN: AACBIB944L
2. Address of the registered office	505, Cejray House, Dr. Annie Besant Road, Worli, Mumbai-400018
3. URL of website	There is no website of Corporate Debtor (CD).
4. Details of place where majority of fixed assets are located	The GIDC Leasehold land of 312 acres situated at Panaji, Bharuch.
5. Installed capacity of main products/ services	Not applicable
6. Quantity and value of main products/ services sold in last financial year	As per last available Audited Financial Statement of FY 2022-23 there was revenue of Rs. 6,85,800/-
7. Number of employees/ workmen	There are no employees.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information can be sought through communication to the following email: E-mail: eoi.haasp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Information can be sought through communication to the following email: E-mail: eoi.haasp@gmail.com
10. Last date for receipt of expression of interest	05.10.2024 *
11. Date of issue of provisional list of prospective resolution applicants	08.10.2024 *
12. Last date for submission of objections to provisional list	14.10.2024 *
13. Date of issue of final list of prospective resolution applicants	18.10.2024 *
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.11.2024 *
15. Last date for submission of resolution plans	21.11.2024 *
16. Process email id to submit EOI	eoi.haasp@gmail.com

*The Publication of Form G & above timelines is subject to extension of CIRP timelines approved by Adjudicating Authority

Date: 21.09.2024
Place: Mumbai

Sd/-
Avinash Ambikaprasad Shukla
Resolution Professional

For HBS Auto and ANC SEZ Private Limited
IBBI Reg. No.: IBBI/IPA-003/IPA-N-00243/2019-2020/12839
AFA : AA3/12839/02/070125/301093 valid upto 07.01.2025
Registered Address: Level 3, Padma Palace, Plot No.79, Sector 28, Vashi, Navi Mumbai-400703

MAHARASHTRA FILM, STAGE & CULTURAL DEVELOPMENT CORPORATION LTD.
(A Government of Maharashtra Undertaking)
Dadasaheb Phalke Chitrnagar, Goregaon (E), Mumbai - 400 065.

E-TENDER NOTICE No. 02 of 2024-2025 (Extension)

Corporation invites online tender for Making Film on life of Rashtrasanta Tukadoji Maharaj for MFSCDCL.

Cost of Tender Document Rs. 35,000/- + GST Rs. 6,300/- Total Rs. 41,300/- (Rupees Forty One Thousand Three Hundred Only)

Detail Tender documents are available on website: <https://mahatenders.gov.in> from 20.09.2024 to 25.09.2024 till 5.30 p.m. Bid Opening will be on 27.09.2024 at 11.30 p.m. For further information please call on (022) 28497540/524 (Mob.No. 9702270821) on all working days.

Sd/-
Managing Director, MFSCDCL

केनरा बँक Canara Bank
सिंडिकेट सिंडिकेट
(A GOVERNMENT OF INDIA UNDERTAKING)

ARM-II BRANCH, MUMBAI: 3rd Floor, Canara Bank Building, Adi Marban Street, Ballard Estate, Mumbai - 400 001. Tel: 8655948019. E-mail: cb2829@canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is", basis on 09.10.2024 for recovery of Rs. 26,68,380 (as on 31.05.2024 plus further interest and charges from 01.06.2024) due to the ARM II Branch of Canara Bank from Mr. Sanjay Bhargava & Mr. Sandeep Bhargava, with Regd. address at, G7 601, Unnathi Greens Near Hypercity Mall, Kasar-Vadavi Thane West - 400615.

Sr. No.	Description of the Property	Reserve Price	Earnest Money Deposit
1.	Flat No. 602, 6th Floor, Wing A2, Mandakini Residency On Land Bearing No. 111/10A Village Titwala, Near Ganesh Mandir Titwala East - 421605 in the name of Mr. Sanjay Bhargava, Mr. Sandeep Bhargava Carpet area 462 sqft. Bounded by : North : Ganesh Mandir Road, South : Open land, East : Open land, West : Titwala Ghosai Road.	Rs. 17,91,000/-	Rs. 1,79,100/-

The Earnest Money Deposit shall be deposited on or before 05.10.2024 upto 5.00 pm. Details of EMD and other documents to be submitted to service provider on or before 05.10.2024 upto 5.00 pm. Date up to which documents can be deposited with Bank is 05.10.2024 upto 5.00 pm.

Date of inspection of properties on 30.09.2024 with prior appointment with Authorized Officer. For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mrs. Sreedevi Nair, Assistant General Manager, Canara Bank, ARM II Branch, Mumbai (Mob.No. 8655948054) or Mr. Kundan Kumar, Officer, (Mob. No. 8825313343) E-mail id : cb2829@canarabank.com during office hours on any working day or the service provider E-bkay (M/s. PSB Alliance Pvt. Ltd), (Contact No. 7046612345 / 6354910172 / 829122020 / 9892919848 / 8160205051, E-mail : support.ebkay@psballiance.com/ support.ebkay@procure247.com).

Date : 20.09.2024
Place : Mumbai

Sd/-
Authorised Officer
Canara Bank, ARM-II Branch

Tapi Irrigation Development Corporation Jalgaon
(Undertaking of Maharashtra Govt.)
Jalgaon Irrigation Project Circle, Jalgaon
E-Mail :- eejldjal@gmail.com

E-Tender Notice No. 03 For 2024-25

On behalf of the Governor of Maharashtra, Executive Engineer, Jalgaon Irrigation Division, Jalgaon. Water resources Department, Government of Maharashtra is inviting tenders through e-tendering system (online) from competent tenderers for the following works.

Tender documents should be downloaded from the Government website <https://mahatenders.gov.in>. Detailed tender instructions and all information regarding e-tendering is available on the government website and on the notice board of the division office.

The right to accept or reject tenders is reserved by the Executive Engineer, Jalgaon Irrigation Division, Jalgaon. Conditional tender will not be accepted. If any changes in the said tender notice will be intimated on the website <https://mahatenders.gov.in>.

Sr. No.	Name of work	Tender Cost in Rs.	Class of Contractor	Time limit	Blank Tender Fee	EMD Amount
1	Special Repaires to Hatnur Right Bank Canal in km 50 to 58 & Kurvel Dy. (remaining work in MWSIP of HRBC) (Estimated Cost Rs. 47979419/-)	Rs. 4,03,11,587.00	Competent Contractor	12 Calendar Months (Including mansoon)	Rs. 2360.00	Rs. 2,03,000.00
2	Special Repaires to Vele 1, Vele 2, Dhanwadi Dy, and main Canal km 69 to 75 of HRBC (Remaining work in MWSIP And other required work) (Estimated Cost Rs. 47972898.00)	Rs. 4,02,69,706.00	Competent Contractor	12 Calendar Months (Including mansoon)	Rs. 2360.00	Rs. 2,03,000.00
3	Special Repaires to Chahardi Dy , Dhupe Dy and Main Canal km 76 to 85 of chahardi Section of HRBC (Remaining work in MWSIP And other required work) (Estimated Cost Rs. 48183041.00)	Rs. 4,04,63,142.00	Competent Contractor	12 Calendar Months (Including mansoon)	Rs. 2360.00	Rs. 2,03,000.00
4	Special Repaires to Dys and Minors (WUA) of Hated Section (remaining work in MWSIP of HRBC) (Estimated Cost - Rs. 4,76,07,619.00)	Rs. 4,05,93,079.00	Competent Contractor	12 Calendar Months (Including mansoon)	Rs. 2360.00	Rs. 2,03,000.00

E-tender availability Period :- Date 20/09/2024 (10.00 Hrs.) to 27/09/2024 (18.15 Hrs.)
E tender opening Date :- Date 30/09/2024 (11.00 Hrs.)
Note :- Tender form not be sold and received in the office
For any Queries please Call /Contentent (1800-3070-2232)
Right reserve to reject any or all tender without assigning any reason by corporation
Post qualification condition as per criteria mentioned in main Tender.

Sd/-
(A. G Kulkarni)
Executive Engineer
Jalgaon Irrigation Division
Jalgaon

DGIPR 2024-25/3111

MUMBAI BUILDING REPAIRS & RECONSTRUCTION BOARD
A REGIONAL UNIT OF
(MAHARASHTRA HOUSING AND AREA DEVELOPMENT AUTHORITY)

e-TENDER NOTICE

Digitally Signed & unconditional online Tender in form "B-1" (Percentage Rate) are invited by the Executive Engineer E-1 Div. M.B.R. & R. Board, at Bldg. No. 34, Abhudaya Nagar, Kalachowki, Mumbai-400033 from the Labour Co-opreative Society registered with MHADA/PWD under appropriate class with DDR class in Mumbai city District.

Sr. No.	Name of Works	Estimated Cost	E.M.D.	Security Deposit	Registration (Class) of Labour Co-op. Soc.	Tender Price including GST in Rs.	Time limit for completion of work
1	S. R. to R/C Building known as Abhinandan Niwas in E-1 Ward-Improvement to Drainage Arrangement and Laying Rough Shhabad Flooring of the Building.	1417932/-	Nil	15000.00 (50% initially & 50% through Gill)	Class- B & Above	590.00	18th Months (including monsoon)
2	S.R.to R/c Building Known As SANKALPANIKETANAWING Mumbai in E-1 Ward- Structural Repairs and Etc. Work.	1497854/-	Nil	15000.00 50% initially & 50% through Bill)	Class- B & Above	590	18th Months (including monsoon)
3	S.R.to R/c Building Known As PRAGATI Building Mumbai. in E-1 Ward-Structural Repairs and Etc. Work.	1497992/-	Nil	15000.00 (50% initially & 50% through Bill)	Class- B & Above	590	18th Months (including monsoon)

Sr. No.	Stage Description	Date & Time
1	Publishing Date	25/09/2024, 10:00
2	Document Sale Start	25/09/2024, 10:05
3	Document Sale End	02/10/2024, 17:30
4	Bid Submission Start	25/09/2024, 10:05
5	Bid Submission End	02/10/2024, 17:35
6	Technical Bid Opening	04/10/2024, 11.35 a.m. onwards
7	Price Bid Opening	04/10/2024, 05.35 p.m. onwards

- The Complete bidding process will be online (e-Tendering) in two bid system. All the notifications and detailed terms and conditions regarding this tender notice hereafter will be published online on website <https://mahatenders.gov.in> - MHADA Website - <https://mhada.gov.in>
- Bidding documents can be loaded on the website <https://mahatenders.gov.in> from Date 26/09/2024 at 10.05 to Date 02/10/2024 upto 17.35.
- The payment for Tender Form Fee and Earnest Money Deposit (EMD) must be made online.
- Technical Bids will be Opened on 04/10/2024 at 11.35 AM & Price bid will be opened on 04/10/2024, 5.35 p.m. onwards at office of Executive Engineer E-1 Div. M.B.R. & R. Board, at Bldg. No.34, Abhudaya Nagar, Kalachowki, Mumbai-400033, on website <https://mahatenders.gov.in>.
- e-Tenderer should submit original documents (those were uploaded during bid preparation) for verification at the time of Technical Bid opening.
- Tenderer should submit information and scanned copies in PDF format in Technical Envelope as mentioned in Technical Offer.
- Tenderer should have valid class II / III Digital Signature certificate (DSC) obtained from any certifying authority.
- The Executive Engineer E-1 Div. M.B.R. & R. Board, at Bldg. No. 34, Abhudaya Nagar, Kalachowki, Mumbai-400033, reserves the right to accept or reject any or all tenders without assigning any reason.
- Intending Bidders shall have to comply with the contents of Government Resolutions No. सीएटी-०१/२०१५/प्र.क्र.२०/प्रमा-२ दि. २४/०४/२०१५.
- Registration certificate under GST is compulsory.
- In case of the rates quoted below the estimated Tender cost the L1 (1st lowest) bidder should have to submit Additional Performance Security Deposit within 8 days after date of opening tender. If he failed to submit the Additional Performance Security Deposit then L2 (2'd Lowest) bidder will be asked and if he L2 is agree to carry out the work below % than L1 quoted Rate; than his offer will be accepted. For more information please refer Detail Tender notice.
- Tender called is based on SSR rate year 2020-21 without GST, GST will be paid on accepted contract value.
- Guidelines to download the tender documents and online submission of bids can be downloaded from website <https://mahatenders.gov.in>. Help support : 1800-233-7315 E-Mail - eproc.support@mahatenders.gov.in

Sd/-
Executive Engineer E-1 Divn.,
M. B. R. & R. Board

SYSTEMATIX CORPORATE SERVICES LIMITED
CIN: L91990MP1985PLC002969
Regd. Office : 206-207, Bansi Trade Centre, 581/5, M.G. Road, Indore - 452001 (M.P.)

Email: secretarial@systematixgroup.in | Website: www.systematixgroup.in

Corp. Off: The Capital, "A" Wing, 6th Floor, No.603-606, Plot No. C-70, 'G' Block, Bandra Kuria Complex, Bandra (E), Mumbai - 400051 Tel:(022) 66198000

NOTICE OF EXTRA-ORDINARY GENERAL MEETING, BOOK CLOSURE AND E-VOTING INFORMATION

NOTICE IS HEREBY given that the Extra-Ordinary General Meeting (EGM) of the Members of the Company will be held on **Monday, October 14, 2024 at 11.00 a.m.** at the Corporate Office of the Company at The Capital, A-Wing, No. 603-606, 6th Floor, Plot No. C-70, 'G' Block, Bandra Kuria Complex, Bandra (East), Mumbai-400051 to transact the businesses as set out in the Notice convening the EGM in accordance with the applicable provisions of the Companies Act, 2013, SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), to transact the businesses as set out in the Notice of the EGM.

Pursuant to the provisions of Sections 101 of the Companies Act, 2013 read with the Companies (Accounts) Rules, 2014 the notice of the Extra-Ordinary General Meeting (EGM) along with Attendance Slip and Proxy form, has been sent on September 20, 2024, by electronic mode to the members whose email addresses are registered with the Company/ Depository Participant(s) and in physical mode to those members whose email addresses are not registered with the Company/Depository Participant(s) and the Notice of EGM available on website of the company at <https://www.systematixgroup.in>. The Notice can also be accessed from the websites of the Stock Exchange i.e. BSE Limited at www.bseindia.com.

NOTICE IS FURTHER given that pursuant to provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of the Listing Regulations, Members holding shares in physical or dematerialized form, as on the cut-off date i.e. October 07, 2024, may cast their vote electronically on the business set out in the Notice of EGM. The company has availed facility of Central Depository Services (India) Limited (CDSL) for providing remote e-voting. The detailed procedure/ instructions for remote e-voting are contained in the Notice of EGM. A person who is not a member as on cut-off date should treat this Notice for information purpose only.

Notice is also hereby given pursuant to the provisions of Section 91 of the Companies Act, 2013 ("Act") and Regulation 42 of the Listing Regulations and other applicable rules framed there under, that the Register of Members and Share Transfer Books of the Company will remain closed from from Tuesday, October 08, 2024 to Monday, October 14, 2024 (both days inclusive) for the purpose of EGM.

NOTICE IS FURTHER given that members who have not yet registered their e-mail addresses with Company are requested to get the same registered with the Company/RTA. Detailed process for registration of e-mail address with the Company/RTA is given in Notice of EGM. Additionally, Members who have not registered their e-mail addresses with Company may obtain Login credentials to vote for the resolutions proposed in the Notice. Detailed process for obtaining Login credentials for e-voting for the resolutions proposed is given in Notice of EGM.

NOTICE IS FURTHER given that any person who acquires shares and becomes member of the company after the Notice has been sent electronically and hold shares as on the cut-off date i.e. October 07, 2024 may obtain the User ID and password by sending a request at helpdesk.evoting@cdsindia.com or cameo@cameoindia.com. However, if a Member is already registered with CDSL for Remote e-voting and E-voting, then existing User ID and password can be used for casting vote.

In this regard, the Members are hereby notified that:

- The business will be transacted through voting by electronic means.
- Date and time of commencement of remote e-voting : Friday, October 11, 2024 at 9.00 a.m. (IST)
- Date and time of end of remote e-voting : Sunday, October 13, 2024 at 5.00 p.m. (IST)
- Cut-Off Date : Monday, October 07, 2024,
- Any person, who acquires shares of the Company and has become a member of the Company after dispatch of Notice and holding shares as on the cut-off date i.e. Monday, October 07, 2024, may obtain the login ID and Password by following the procedure mentioned in the Notice of EGM.
- E-voting by electronic mode shall not be allowed beyond 5.00 p.m. on Sunday, October 13, 2024, the facility shall forthwith be blocked.
- The members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.
- Members of the Company holding shares either in physical form or in dematerialized form as on the cut-off date of i.e. Monday, October 07, 2024, only shall be entitled to avail the facility of remote e-voting.
- Once the vote on a resolution is cast by the member, he/she shall not be allowed to change it subsequently.
- All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Fatfali Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email helpdesk.evoting@cdsindia.com or call toll free no. 1800222 5533.

By order of the Board
Systematix Corporate Services Limited
Sd/-
Divyesh Badiyani
Company Secretary & Compliance Officer
ACS: 63381

Date : September 20, 2024
Place : Mumbai

Nashik Municipal Corporation, Nashik
Garden & Tree Authority Department
Short E-Tender Notice No.6 (Year 2024-25)

Nashik Municipal Corporation, Nashik Garden & Tree Authority Department vide E-Tender Notice No. 06 (Year 2024-25) invites bids for 04 number of works which will be displayed on the website www.mahatenders.gov.in from dt. 24/09/2024 to 30/09/2024 up to 3.00 pm Last date for acceptance of tender will be dt. 30/09/2024.

Note - All further necessary notices / clarifications will be published on the online website.

Sdxxx
Garden Superintendent
Nashik Municipal Corporation

Sdxxx
Commissioner and Administrator
Nashik Municipal Corporation

जनसंपर्क/जा.क्र./१९८/२०२४ दि.२०/०९/२०२४

HDFC BANK
We understand your world

Plot No:1120, 1st Floor, Mall Road, Amritsar-143001.

APPEAL IN THE RULE 8(1) POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of HDFC Bank Ltd, Kanjurmarg (E) Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rules 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 28/02/2024 calling upon the Borrower (i) Shree Radha Krishna Fabrics (through its Prop. Ram Pal Mehra), (ii) Ram Pal Mehra S/o Mohan Lal Mehra, (iii) Dharam Pal Mehra S/o Mohan Lal Mehra, (iv) Raghav Mehra S/o Ram Pal Mehra, (v) Mohan Lal Mehra S/o Rakha Ram Mehra, (vi) Rajni Mehra W/o Ram Pal Mehra, (Since Deceased) Represented Through Legal Heirs to repay the amount mentioned in the said notice being Rs. 4,68,33,747/- (Rupees Four Crore Sixty Eight Lakh Thirty Three Thousand Seven Hundred Forty Seven) as on 14.02.2024, within 60 days from date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the Act read with rule 8 on this 17/09/2024. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HDFC Bank Ltd. for an amount of Rs. 4,68,33,747/- (Rupees Four Crore Sixty Eight Lakh Thirty-Three Thousand Seven Hundred Forty-Seven) as on 14.02.2024, with further interest & expenses thereon until the payment is made in full. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY

All That Piece And Parcel Of The Properties Mentioned Herein Below, Immovable Property Being Flat No. 703, 7th Floor, Building No.10, Crystal Garden Estate, Thane, Maharashtra, Property Owned By Ram Pal Mehra And Rajni Mehra. And Flat No.402, 4th Floor, Vihang Valley Phase -1, Building No.c.4, Near Platinum Lanes Thane Maharashtra -406007, Property Owned By Rajni Mehra

DATE : 17/09/2024, PLACE :- Thane
Authorised Officer, HDFC Bank Ltd.

PUBLIC NOTICE

NOTICE is hereby given that our client, M/s. Harasiddhi Developers, are the owners of the immovable properties being land situated at Village Kavesar, Taluka and District Thane and having survey nos. and details are as below (herein after referred to as 'the said land').

Sr. No.	Sub Plot No.	Survey No. / Hissa No.	Area(square meters)
1.	D1	169/4/A	1160.00
2.		170/5/A	10,380.00
3.		169/4/B	1730
4.	D2	170/5/B	830
5.		170/5/E	5190
6.		170/4/B	5915
7.	D3	170/5/G	6070
8.	D4	170/5/F	8400
Total			39675

Our client have recently come across an alleged power of attorney dated 25.04.2024 allegedly executed by (i) Tahir Abdul Mutlib Warekar and (ii) Mohammed Taki Navid warekar allegedly granting power with respect to the said land and other lands as mentioned therein in favour of (i) Imityaz Abubaraera Khan (ii) Shakir Abdul Gaffar Shaikh and (iii) Hasibul Rehman Sayyad Ali Shaikh (hereinafter referred to as 'the said alleged power of attorney'). Our clients are taking appropriate steps to cancel the said alleged Power of Attorney and to initiate criminal proceedings against the abovementioned persons.

This is to bring to the attention of the general public that i) Tahir Abdul Mutlib Warekar and (ii) Mohammed Taki Navid Warekar have no right, title and /or interest in the said land and as such have no authority to deal with the said land and/ or execute the said alleged Power of Attorney.

This public notice has been issued to caution the public at large not to deal with the above mentioned persons with regard to the said land in any manner, otherwise the general public shall be doing so at their own costs and consequences.

THE SCHEDULE ABOVE REFERRED TO

ALL that piece or parcel of land admeasuring 39675 square meters or thereabouts, bearing Survey Nos. and Hissa Nos. as mentioned herein below and situated at Village Kavesar, Taluka and District Thane, and in the Registration District of Thane and within the municipal limits of Thane Municipal Corporation.

Sr. No.	Sub Plot No.	Survey No. / Hissa No.	Area(square meters)
1.	D1	169/4/A	1160.00
2.		170/5/A	10,380.00
3.		169/4/B	1730
4.	D2	170/5/B	830
5.		170/5/E	5190
6.		170/4/B	5915
7.	D3	170/5/G	6070
8.	D4	170/5/F	8400

Dated this 21st day of September 2024. Rakesh V. Misar
Place: Mumbai
RVM Legal,
5B, 2nd Floor, Kamanwala Chambers,
Sir P. M. Road, Fort, Mumbai - 400 001
Tel: 022-31404277 / 9221888473
Email: rvm@rvmlegal.co

PUBLIC NOTICE

M/s. Shree Mahalakshmi Constructions propose to Redevelop under DCR 33(7) the existing Building known "Rajendra Niwas (Dabral Mansion)" also known as "Halimbali Building", F.P. No. 240 of T.P.S-II Mathin Division, bearing structure Ward No. GN-5625 (1) & GN-5625 (2), building No.147-147C & 147-D situated at Lady Jamshedi Road, Dabar (W), Mumbai - 400028, in GN Ward as per directions of the Government of Maharashtra in Housing Department, the list of tenants /Occupants of the building is displayed below.

Any person's other than those mentioned in the list of Tenants/Occupants having any objection regarding tenancy, right, title, interest, or claim in the premises comprised in the said building are required to submit the same within 7 days from the publication of this notice to the following:

M/s. Shree Mahalakshmi constructions
1/53, Legend Building, Nehru Road Junction, Behind Banarshi, Santacruz (E), Mumbai 400 055

M/s. ANE Design Workshop.
B-101, Manek Kunj, Dr. S. S. Rao Road, Lalbaug, Mumbai 12.

Any objection/s received after the lapse of the above said period will not be considered under any circumstances.
Published by:
M/s. Shree Mahalakshmi constructions

Room/Shop No.	Name of Tenant	Name of Occupant
1A	Late. Atmaram Yashwant	Mr. Sadanand Atmaram Ayare. Mr. Sanjay Atmaram Ayare
01	Late. Naranidraji Singh Sahani	Mr. Manjit Singh Sahani
2A	Late. Mohan Baburao Patil.	Smt Manisha Mohan Patil. Mr. Kiran Mohan Patil.
3A	Late. Sardar Yashwant Singh	Mrs. Amarpreet Kaur Sahni. Ms. Gurseen Kaur Sahni. Mr. Jasmeher Singh Sahni.
4 & 5	Mr. Sardar Harjeet Singh Gurbeer Singh Gandhi	Mr. Harjeet Singh Gandhi.
6A	Late. R. N. Punjabi.	Ms. Renu Kishore Punjabi.
6B	Mr. Seelax James	Mr. Seelax James
7A	Late. Maniben M. Chawda.	Mr. Vinod Maganlal Chawda
7B	Mr. Sardar Manjit Singh Sahani.	Mr. Manjit Singh Sahani.
8A	Mrs. Jayshree S. Shenoy.	Mrs. Jayshree Sharad Shenoy.
8B	Mrs. Matti Dama & Ms. Kavita Dama	Mrs. Matti C. Dama & Ms. Kavita C. Dama
9A	Mrs. Matti Dama & Ms. Kavita Dama	Mrs. Matti C. Dama & Ms. Kavita C. Dama
9B	Late. Jasbir Singh Sahani	Mrs. Amarpreet Kaur Sahni. Ms. Gurseen Kaur Sahni. Mr. Jasmeher Singh Sahni.
10A	Late. Sardar Ganga Singh	Mr. Manjit Singh Sahani.
10B	L	

Delhi court acquits ex-Cong MLA Asif Mohd Khan in 2010 rioting case, raps investigating officer for 'deep slumber'

NEW DELHI : A Delhi court Wednesday acquitted former Congress Okhla MLA Asif Mohd Khan in a 2010 case of stone pelting and destroying police property.



...witness Faizal Hashmi on which the prosecution is heavily relying to prove identity and presence of accused persons at the spot cannot be relied upon, in light of the fact that the said prosecution witness did not support the case of the prosecution at all during his examination in the court," said Additional Chief Judicial Magistrate (ACJM) Tanya Bamniyal, noting that the main witness in the case had turned hostile. The court also noted that none of the police witnesses deposed that Faizal

Hashmi was present at the police station on the alleged date of the incident. "Thus, it is not possible for a witness who is not proved to be present at the place of incident and has not proved to have witnessed the alleged incident to tell the names of the accused persons who were allegedly present during the alleged commission of the offence," the court added. Pulling up the police for a 12-year delay

in filing the chargesheet, the court said that it was only in 2021 that the Investigating Officer (IO) "woke up from deep slumber and initiated an investigation to collect the evidence regarding the identity and presence of accused persons."

ACJM Bamniyal also noted that no danda or lathi (stick) allegedly carried by Asif Mohd Khan and his supporters was seized during the investigation. Khan

had been charged with unlawful assembly, rioting with a deadly weapon, and sections of the Prevention of Damage to Public Property Act, 1984.

The FIR in this case was lodged on March 15, 2010, on the basis of a complaint by Sub-Inspector Jitender Singh who had stated that Khan along with 150 supporters came to the Jamia Nagar police station and started raising slogans against then Congress Rajya Sabha MP Parvez Hashmi at around 10.45 pm on March 14. As per SI Singh, Parvez Hashmi came to the police station with some of his supporters at around 11:20 pm, and on seeing them, Khan's supporters started pelting stones injuring two police officers.

Delhi High Court dismisses pleas by Swati Maliwal, 3 others challenging framing of graft charges

The allegations pertain to the period from August 6, 2015, to August 1, 2016, when Swati Maliwal worked as chairperson of DCW and the other three were its members.

NEW DELHI : The Delhi High Court on Friday dismissed two pleas — one by AAP Rajya Sabha MP Swati Maliwal and another by Sarika Chaudhary, Promila Gupta, and Farheen Malick — challenging a Delhi trial court's order for framing of corruption charges against them while they were appointed at the Delhi Commission for Women (DCW).

The verdict was pronounced by Justice Amit Mahajan and a detailed order is awaited.

The four were charge-sheeted under Section



120B (criminal conspiracy) of the Indian Penal Code (IPC) and the Prevention of Corruption Act's sections 13(2) and 13(1)(d). The allegations have been made for the period from August 6, 2015, to August 1, 2016, when Maliwal was working as chairperson of

DCW and the other three were its members. Four accused allegedly conspired and abused their official positions to obtain pecuniary advantages for AAP workers and acquaintances of Maliwal as well as for the party by appointing the said acquaintances and

party workers to different posts of DCW without following due process.

The prosecution has claimed that of the 90 appointments made in DCW between August 6, 2015, to August 1, 2016, 71 people were appointed on a contractual basis and 16 were appointed for 'Dial 181', while no record of the appointment of the remaining three appointees could be found. A Rouse Avenue court in December 2022 directed the framing of the charges after observing that there was "prima facie sufficient material" against them.

AAP and BJP field candidates for MCD Standing Committee polls on September 26

Out of the 18 Standing Committee seats of MCD, the AAP has eight and the BJP nine.

NEW DELHI : The election for the last vacant seat of the Municipal Corporation of Delhi is set to take place on September 26 for which the Aam Aadmi Party, sitting at the helm of the MCD, and the Opposition Bharatiya Janata Party filed their nominations on Thursday. While the AAP filed the nominations of

its Sainik Enclave councillor Nirmala Kumari, the BJP fielded Bhati councillor Sunder Singh Tanwar, who was elected on an AAP seat but had re-joined the BJP in August.

After conducting the elections to the ward committee on September 4, MCD scheduled the polls for the last member of the Standing Committee to be held during its monthly house meeting. The MCD Standing Committee has 12 members from the



ward committees and six from within the House. Twelve members of the Standing Committee were elected during the ward committee polls, where the BJP bagged seven seats, surpassing the AAP's five. Elections to the six Standing Committee members

were held shortly after the 2023 mayoral polls, where both parties secured three seats each. However, a BJP seat was left vacant after Kamaljeet Sehrawat, who was the then councillor from Dwarka-B ward and occupied a Standing Committee seat, became the BJP's West Delhi MP.

Out of the 18 Standing Committee members, the AAP has eight and the BJP nine. The elections of the last vacant seat will determine which party gets to control the civic

body's finances. The Standing Committee is the financial backbone of the MCD as no proposal over Rs 5 crore can be passed without its approval. If the AAP manages to secure the vacant seat then it will lead to a tie, and a draw-of-lots will have to be held to elect the Committee's chairperson. However, if the BJP wins then it will lead to a situation that has never been seen before, where the Opposition has control over MCD's financial matters.



A view of the Kangan Ghat submerged in flooded water of the Ganga river, in Patna.

Out on bail, rape accused shoots dead minor victim in UP's Sambhal

NEW DELHI : A 14-year-old girl was shot

dead allegedly by a man accused of raping her in

February in a village in Sambhal district of Uttar Pradesh late on Wednesday. The Sambhal police said the accused, 20, who was accompanied by his maternal uncle, intercepted the victim when she was heading to her village along with her mother and brother at around 10.30 pm on September 18.

The police said the accused shot her twice from point-blank range, killing her on the spot. Her brother and mother survived unscathed, they added. "We have formed a Special Operation Group (SOG) to arrest the culprits who absconded soon after the incident. They are untraceable despite our raids at their possible hide-outs," said Krishna Kumar Bishnoi, Superintendent of Police, Sambhal.

Bishnoi said though a special team has been formed to trace the accused "we are also probing why the mother and her brother who accompanied the victim were not attacked".

CM Shinde govt putting pressure on Sujata Saunik to resign: LOP Danve



Ambadas Danve, Leader of the Opposition in the Legislative Council, has alleged that Sujata Saunik, the state's first woman Chief Secretary, is being pressured by Chief Minister Eknath Shinde's government to resign from her position.

MUMBAI : Ambadas Danve, Leader of the Opposition in the Legislative Council, has alleged that Sujata Saunik, the state's first woman Chief Secretary, is being pressured by Chief Minister Eknath Shinde's government to resign from her position.

Danve has written to Governor C P Radhakrishnan raising his

concerns and demanding an inquiry. According to the letter, a copy of which he posted on X on Friday morning, Danve alleged that the state government is putting pressure on the senior IAS officer to quit for not agreeing with its decisions.

Danve has claimed in his letter that if Saunik resigns, her husband and former chief secretary Manoj Saunik will be given a key post. However, it is also being said that if she rejects the proposal, there is a possibility that Manoj Saunik will be framed, he said.

Danve questioned whether principled officers would choose to remain in Maharashtra if such practices continue.

Forty medical students suspended over 'threat culture' in West Bengal state-run college

NEW DELHI : Forty students were suspended from the state-run College of Medicine and JNM Hospital in West Bengal's Kalyani following allegations against them of threatening fellow students and exam-related malpractices.

As of Thursday, the students have been barred from the hostel, hospital, and college campus for at least six months pending further investigations, though they will be allowed in for their examinations. They have also been indefinitely barred from contesting student body elections.

The suspended students will reportedly face an inquiry by the Anti-Ragging Committee, Internal Complaint Committee, or a special inquiry committee. Copies of the "extensive wealth of documents... would be given to police. These decisions were made on Thursday by the

Extended College Council, which also dissolved the Students' Welfare Committee and removed all class representatives.

"Police picketing and patrolling should be arranged at the hostel premises from today until the situation normalises.

The money that was forcefully collected from the students should be returned to the person within seven days from today, failing which action will be taken against them," read minutes of the council's meeting.

The council said that complaints had arisen about "illegal occupants" in the boy's hostel who were also "part of the threat syndicate". "(Those suspended) include students, former students, (interns) and PGTs. They have been asked to vacate the hostel by 8 pm tonight (September 19) without fail," the minutes read.

Students of the college had alleged that ex-principal Dr Avijet Mukherjee and assistant professor Dr Ayan Ghosh have been part of the "threat syndicate" and malpractices in exam-related processes.

The council unanimously endorsed the students' demand that both professors should be withheld from holding any administrative or decision-making post.

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM SAROJ LAXMINAVAS SOMANI TO NEW NAME SAROJ LAXMINI WAS SOMANI & WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: SAROJ LAXMINI WAS SOMANI
ADD: B/704, AAVISHKAR RESIDENCY, B/H S.D. JAIN MODERN SCHOOL, NEAR INDIAN BANK VESU BRANCH, VESU, SURAT-CITY GUJARAT-395007

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S HBS AUTO AND ANC SEZ PRIVATE LIMITED OPERATING IN BUILDING OF COMPLETE CONSTRUCTIONS OR PARTS THEREOF CIVIL ENGINEERING (Under Regulation 36A(4) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s HBS Auto and ANC SEZ Private Limited CIN: U45201MH2007PTC174797 PAN: AABCJ8944L
2. Address of the registered office	505, Ceejay House, Dr. Annie Besant Road, Worli, Mumbai- 400018
3. URL of website	There is no website of Corporate Debtor (CD).
4. Details of place where majority of fixed assets are located	The GIDC Leasehold land of 312 acres situated at Panoli, Bharuch.
5. Installed capacity of main products/ services	Not applicable
6. Quantity and value of main products/ services sold in last financial year	As per last available Audited Financial Statement of FY 2022-23 there was revenue of Rs. 6,85,800/-
7. Number of employees/ workmen	There are no employees.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information can be sought through communication to the following email: E-mail: eoi.haaspi@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Information can be sought through communication to the following email: E-mail: eoi.haaspi@gmail.com
10. Last date for receipt of expression of interest	05.10.2024 *
11. Date of issue of provisional list of prospective resolution applicants	08.10.2024*
12. Last date for submission of objections to provisional list	14.10.2024*
13. Date of issue of final list of prospective resolution applicants	18.10.2024*
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.10.2024*
15. Last date for submission of resolution plans	21.11.2024*
16. Process email id to submit EOI	eoi.haaspi@gmail.com

*The Publication of Form G & above timelines is subject to extension of CIRP timelines approved by Adjudicating Authority

Date: 21.09.2024
Place: Mumbai

Sd/-
Avinash Ambikaprasad Shukla
Resolution Professional
For HBS Auto and ANC SEZ Private Limited
IBBI Reg. No.: IBBI/IPA/03/IPA/N-00243/2019-2020/12839
AFA : AA3/12839/02/07125/301093 valid upto 07.01.2025
Registered Address: Level 3, Padma Palace, Plot No.79, Sector 28, Vashi, Navi Mumbai-400703

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM LAXMINAVAS DAMODAR SOMANI TO NEW NAME LAXMINI WAS DAMODAR SOMANI & WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: LAXMINI WAS DAMODAR SOMANI
ADD: B/704, AAVISHKAR RESIDENCY, B/H S.D. JAIN MODERN SCHOOL, NEAR INDIAN BANK VESU BRANCH, VESU, SURAT-CITY GUJARAT-395007

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM SABERABIBI FAKIRMOHAMED SHAIKH TO NEW NAME SABERABIBI FAKIRMOHAMMAD SHAIKH & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: SABERABIBI FAKIRMOHAMMAD SHAIKH
ADD: 10/34, REHMATKHAN JAMADAR STREET, NEAR. MUNSHI MASJID, RANDER, SURAT- 395005

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM FAKIRMOHAMED ABDULLA SHAIKH TO NEW NAME FAKIRMOHAMMAD BHIKHABHAI SHAIKH & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: FAKIRMOHAMMAD BHIKHABHAI SHAIKH
ADD: 10/34, REHMATKHAN JAMADAR STREET, NEAR. MUNSHI MASJID, RANDER, SURAT- 395005

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM ABDULHAMID FAKIRMOHAMED SHAIKH TO NEW NAME ABDULHAMID FAKIRMOHAMMAD SHAIKH & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: ABDULHAMID FAKIRMOHAMMAD SHAIKH
ADD: 10/34, REHMATKHAN JAMADAR STREET, NEAR. MUNSHI MASJID, RANDER, SURAT- 395005

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM ARVIND KUMAR TO NEW NAME ARVIND SHARMA & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: ARVIND SHARMA
ADD: D3-405, WING D3, 4TH FLOOR, SHIVAM VIHAR, ADARSH NAGAR, TALASARI ROAD, SOLSUMBA, TAL. UMBERGAON-EAST, DIST VALSAD, GUJARAT- 396165

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM BHARATKUMAR BHUPENDRALAL JADAWALA TO NEW NAME BHARAT BHUPENDRALAL JADAWALA & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: BHARAT BHUPENDRALAL JADAWALA
ADD: 38, MADHAV RAW HOUSE, OPP. SABJI MARKET, ANAND MAHAL ROAD, ADAJAN, SURAT- 395009

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM RUPAL BHARATKUMAR JADAWALA TO NEW NAME RUPAL BHARAT JADAWALA & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: RUPAL BHARAT JADAWALA
ADD: 38, MADHAV RAW HOUSE, OPP. SABJI MARKET, ANAND MAHAL ROAD, ADAJAN, SURAT- 395009

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM RIDDHI THAWANI TO NEW NAME RIDDHI KISHORE THAWANI & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: RIDDHI KISHORE THAWANI
ADD: D/O KISHORE PREM THAWANI, B/1003, KANCHANGANGA APARTMENT, BEHIND DDO BUNGALOW, TITHAL ROAD, VALSAD- 396001